

**C O N T E N T S**

**Fifteenth Series, Vol. XXXVI, Fifteenth Session, 2013/1935 (Saka)  
No.9, Tuesday, December 17, 2013/Agrahayana 26, 1935 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

**SECRETARY GENERAL**

Shri S. Bal Shekar



**LOK SABHA DEBATES**

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LOK SABHA

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Tuesday, December 17, 2013/Agrahayana 26, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (व्यवधान)

अध्यक्ष महोदया : प्रश्न संख्या 161.

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, मैंने प्रश्नकाल स्थगन का नोटिस दिया है। ... (व्यवधान)

अध्यक्ष महोदया : हम शून्यकाल में ले लेंगे।

... (व्यवधान)

### **11.01 hrs**

*At this stage, Shri Y.S. Jagan Mohan Reddy, Shri M. Anandan, Shri L. Rajagopal, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table.*

**11.01½hrs**

अध्यक्ष महोदया : प्रश्न संख्या 161.

**(Q. 161)**

श्री सुरेश काशीनाथ तवारे : अध्यक्ष महोदया, वर्ष 2008 में मुम्बई ब्लास्ट के बाद देश में कई जगहों पर छोटे-मोटे ब्लास्ट होते रहे। ... (व्यवधान) मैं सरकार से जानकारी चाहता हूँ कि सरकार देश में और विशेषकर महाराष्ट्र में आंतरिक सुरक्षा को मज़बूत करने और आतंकी हमले रोकने हेतु क्या प्रावधान कर रही है? ... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 Noon.

**11.03 hrs**

*The Lok Sabha then adjourned till  
Twelve of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve  
of the Clock.*

(Madam Speaker *in the Chair*)

MADAM SPEAKER: Now, Papers to be laid on the Table. Shri Charan Das Mahant.

... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Madam, Justice Ganguly should be removed. Let them bring the matter.... (*Interruptions*)

**12.0 ½ hrs**

*At this stage, Shri L. Rajagopal, Prof. Saugata Roy, Shri N. Kristappa, Shri Y.S. Jagan Mohan Reddy and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**12.0 ¾ hrs.****PAPERS LAID ON THE TABLE**

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): अध्यक्ष महोदया, मैं अपने वरिष्ठ सहयोगी श्री शरद पवार के नाम के सम्मुख अंकित इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 10057/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, on behalf of my senior colleague Shri Ghulam Nabi Azad, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2012-2013.

(Placed in Library, See No. LT 10058/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10059/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10060/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10061/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10062/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2012-2013.

(Placed in Library, See No. LT 10063/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10064/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of my colleague Shri G.K. Vasani, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10065/15/13)

- (b) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2012-2013.
- (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10066/15/13)

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2012-2013.



- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2012-2013, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2012-2013. ... (*Interruptions*)

(Placed in Library, See No. LT 10067/15/13)

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.\

(Placed in Library, See No. LT 10068/15/13)

- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2012-2013.
- (ii) Annual Report of the Coal India Limited [Vol. I and Vol. II (Part I & II)], Kolkata, for the year 2012-2013, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10069/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) S.O. 784(E) published in Gazette of India dated 20<sup>th</sup> March, 2013, making certain amendments in the Notification No. S.O. 2155(E) dated 21<sup>st</sup> September, 2011.
- (ii) S.O. 942(E) published in Gazette of India dated 11<sup>th</sup> April, 2013, making certain amendments in the Notification No. S.O. 784(E) dated 20<sup>th</sup> March, 2013.

(Placed in Library, See No. LT 10070/15/13)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2012-2013.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10071/15/13)

- (2) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10072/15/13)

- (3) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10073/15/13)

- (4) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10074/15/13)

- (5) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2012-2013.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10075/15/13)

- (6) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10076/15/13)

- (7) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10077/15/13)

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10078/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2011-2012.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 10079/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tibetan Studies, Varanasi, for the year 2012-2013.

(Placed in Library, See No. LT 10080/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2012-2013.

(Placed in Library, See No. LT 10081/15/13)

- (6) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 37(E) in Gazette of India dated 20<sup>th</sup> January, 2012 under Section 38 of the Ancient Monuments and Archaeological Sites Remains Act, 1958.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 10082/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10083/15/13)

- (2) A copy of Notification No. G.S.R.697(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> October, 2013 notifying the Factory-wise Fair and Remunerative Price of Sugar for the sugar season 2012-13 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 10084/15/13)

- (3) A copy of the Warehousing (Development and Regulatory) Authority, appointment of Chairperson and other members (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 669(E) in Gazette of India dated 3<sup>rd</sup> October, 2013 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

(Placed in Library, See No. LT 10085/15/13)

(4) A copy of the Notification No. G.S.R.730(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> November, 2012, rescinding of Warehousing (Development and Regulatory) Authority-Financial and Managerial Powers Rules, 2010 issued under sub-section (2) of Section 50 of the Warehousing (Development and Regulation) Act, 2007.

(Placed in Library, See No. LT 10086/15/13)

(5) A copy of the Legal Metrology (Government Approved Test Centre) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 593(E) in Gazette of India dated 5<sup>th</sup> September, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(Placed in Library, See No. LT 10087/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10088/15/13)

- (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2012-2013.
- (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10089/15/13)

- (c) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10090/15/13)

- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10091/15/13)

- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013.



- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10092/15/13)

- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2012-2013.
- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10093/15/13)

- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10094/15/13)

- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013.

- (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10095/15/13)

- (i) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013.
- (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10096/15/13)

- (j) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10097/15/13)

- (k) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10098/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10099/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2012-2013.

(Placed in Library, See No. LT 10100/15/13)

MADAM SPEAKER: Shrimati Jayanthi Natarajan – Not there. Shri Jitendra Singh.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2012-2013.

- (ii) Annual Report of the BEML Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10105/15/13)

- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.

- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10106/15/13)

- (c) (i) Review by the Government of the working of the Bharat Electronic Limited, Bangalore, for the year 2012-2013.

- (ii) Annual Report of the Bharat Electronic Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10107/15/13)

- (d) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013.

- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10108/15/13)

- (e) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10109/15/13)

- (f) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10110/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2012-2013.

(Placed in Library, See No. LT 10111/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2012-2013.

(Placed in Library, See No. LT 10112/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2012-2013.

(Placed in Library, See No. LT 10113/15/13)

- (5) (i) Statement regarding Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10114/15/13)

(6) A copy of the Navy (Discipline and Miscellaneous Provisions) Amendment Regulations, 2013 (Hindi and English versions) published in Notification No. S.R.O. 56 in weekly Gazette of India dated 7<sup>th</sup> September, 2013 under Section 185 of the Navy Act, 1957.

(Placed in Library, See No. LT 10115/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Organising Committee Commonwealth Games 2010 Delhi, New Delhi, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 10116/15/13)

(9) A copy of the First Statutes of the Rajiv Gandhi National Institute of Youth Development, 2013 (Hindi and English versions) published in Notification No. G.S.R. 461(E) in Gazette of India dated 4<sup>th</sup> July, 2013 under Section 31 of the Rajiv Gandhi National Institute of Youth Development Act, 2012.

(Placed in Library, See No. LT 10117/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10118/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10119/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10120/15/13)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 2012-2013.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10121/15/13)

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10122/15/13)



- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2012-2013.

(Placed in Library, See No. LT 10123/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10124/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2012-2013.

(Placed in Library, See No. LT 10125/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2012-2013.

(Placed in Library, See No. LT 10126/15/13)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10127/15/13)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2012-2013.

(Placed in Library, See No. LT 10128/15/13)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10129/15/13)

(11) A copy of the Ministry of Textiles, Central Silk Board, Scientist Group 'A' Post, Recruitment Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 758(E) in Gazette of India dated 28<sup>th</sup> November, 2013 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.

(Placed in Library, See No. LT 10130/15/13)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित): महोदया, मैं अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) अधिनियम, 1989 की धारा 23 की उपधारा (2) के अंतर्गत अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) संशोधन नियम, 2013 जो 8 नवम्बर, 2013 के भारत के राजपत्र में अधिसूचना संख्या सा0 का0 नि0 725(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library, See No. LT 10131/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10132/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI R.P.N. SINGH): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013.

- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10133/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 10134/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-

- (i) S.O. 2494(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (ii) S.O. 2495(E) published in Gazette of India dated 19<sup>th</sup> August, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (iii) S.O. 2995(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (iv) S.O. 2996(E) published in Gazette of India dated 3<sup>rd</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (v) S.O. 3271(E) published in Gazette of India dated 29<sup>th</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

- (vi) S.O. 3272(E) published in Gazette of India dated 29<sup>th</sup> October, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.
- (vii) S.O. 3406(E) published in Gazette of India dated 9<sup>th</sup> November, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 10135/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 3052(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Nagaland.
- (ii) S.O. 3053(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Kerala.
- (iii) S.O. 3054(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Karnataka.
- (iv) S.O. 3055(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Manipur.

- (v) S.O. 3056(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of National Capital Territory of Delhi.
- (vi) S.O. 3057(E) published in Gazette of India dated 8<sup>th</sup> October, 2013, regarding appointment of Special Public Prosecutors on behalf of the National Investigation Agency before any trial court or appellate court or revisional court established by law in the territory of the State of Assam.

(Placed in Library, See No. LT 10136/15/13)

- (5) A copy of Notification No. S.O. 2760(E) (Hindi and English versions) published in Gazette of India dated 13<sup>th</sup> September, 2013, specifying Shri Rakesh Singh, Joint Secretary (IS-I) in the Ministry of Home Affairs, Government of India, as the Designated Authority for the purposes of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of section (2) of the said Act.

(Placed in Library, See No. LT 10137/15/13)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1) नेशनल डेयरी डेवलपमेंट बोर्ड, आनंद के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (2) नेशनल डेयरी डेवलपमेंट बोर्ड, आनंद के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10138/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKKUNNIL SURESH): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-

- (1) The Apprenticeship (Amendment) Rules, 2013 published in Notification No. G.S.R. 656(E) in Gazette of India dated 25<sup>th</sup> September, 2013.
- (2) The Apprenticeship (Second Amendment) Rules, 2013 published in Notification No. G.S.R. 662(E) in Gazette of India dated 27<sup>th</sup> September, 2013.

(Placed in Library, See No. LT 10139/15/13)

... (Interruptions)

**कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री तारिक अनवर):**

महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

(1) (एक) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) प्रोटेक्शन ऑफ प्लांट वेरायटीज एण्ड फार्मर्स राइट्स अथॉरिटी, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10140/15/13)

(2) (एक) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल को-ऑपरेटिव यूनियन ऑफ इंडिया, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10141/15/13)

(3) (एक) नेशनल ऑयलसीड्स एण्ड वेजिटेबल ऑयल्स डेवलपमेंट बोर्ड, गुडगांव के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल ऑयलसीड्स एण्ड वेजिटेबल ऑयल्स डेवलपमेंट बोर्ड, गुडगांव के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10142/15/13)



(4) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) स्टेट फार्मर्स को-ऑपरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) स्टेट फार्मर्स को-ऑपरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 10143/15/13)

(5) (एक) नारियल विकास बोर्ड, कोच्चि के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नारियल विकास बोर्ड, कोच्चि के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।

(तीन) नारियल विकास बोर्ड, कोच्चि के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10144/15/13)

(6) (एक) नेशनल हार्टिकल्चर बोर्ड, गुडगांव के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल हार्टिकल्चर बोर्ड, गुडगांव के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10145/15/13)

- (7) (एक) स्मॉल फार्मर्स एग्री-बिजनेस कंसॉर्टियम, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) स्मॉल फार्मर्स एग्री-बिजनेस कंसॉर्टियम, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।  
(Placed in Library, See No. LT 10146/15/13)
- (8) (एक) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नेशनल इंस्टिट्यूट ऑफ प्लांट हेल्थ मैनेजमेंट, हैदराबाद के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।  
(Placed in Library, See No. LT 10147/15/13)
- (9) (एक) नेशनल को-ऑपरेटिव डेवलपमेंट कारपोरेशन, मुंबई के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) नेशनल को-ऑपरेटिव डेवलपमेंट कारपोरेशन, मुंबई के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।
- (तीन) नेशनल को-ऑपरेटिव डेवलपमेंट कारपोरेशन, मुंबई के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।  
(Placed in Library, See No. LT 10148/15/13)

(10) (एक) चौधरी चरण सिंह नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल मार्केटिंग, जयपुर के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चौधरी चरण सिंह नेशनल इंस्टिट्यूट ऑफ एग्रीकल्चरल मार्केटिंग, जयपुर के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10149/15/13)

(11)(एक) नेशनल फेडरेशन ऑफ स्टेट को-ऑपरेटिव बैंक्स लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल फेडरेशन ऑफ स्टेट को-ऑपरेटिव बैंक्स लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल फेडरेशन ऑफ स्टेट को-ऑपरेटिव बैंक्स लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10150/15/13)

(12) (एक) नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10151/15/13)

(13) (एक) ऑल इंडिया फेडरेशन ऑफ को-ऑपरेटिव स्पिनिंग मिल्स लिमिटेड, मुंबई के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) ऑल इंडिया फेडरेशन ऑफ को-ऑपरेटिव स्पिनिंग मिल्स लिमिटेड, मुंबई के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10152/15/13)

(14) (एक) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल फेडरेशन ऑफ अर्बन को-ऑपरेटिव बैंक्स एण्ड क्रेडिट सोसायटीज लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10153/15/13)

(15) (एक) नेशनल को-ऑपरेटिव एग्रीकल्चर एण्ड रूरल डेवलपमेंट बैंक्स फेडरेशन लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) नेशनल को-ऑपरेटिव एग्रीकल्चर एण्ड रूरल डेवलपमेंट बैंक्स फेडरेशन लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) नेशनल को-ऑपरेटिव एग्रीकल्चर एण्ड रूरल डेवलपमेंट बैंक्स फेडरेशन लिमिटेड, नवी मुंबई के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT 10154/15/13)

(16) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

- (एक) का.आ. 3058(अ) जो 8 अक्तूबर, 2013 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा उसमें उल्लिखित बारह कस्टमाइज्ड उर्वरक को इस अधिसूचना के प्रकाशन की तारीख से 3 वर्ष की अवधि के लिए अधिसूचित किया गया है ।
- (दो) का.आ. 3540(अ) जो 29 नवंबर, 2013 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा 10 मई, 2011 की अधिसूचना सं. का.आ. 1024(अ) में कतिपय संशोधन किए गए हैं ।
- (तीन) उर्वरक (नियंत्रण) चौथा संशोधन आदेश, 2013 जो 29 नवंबर, 2013 के भारत के राजपत्र में अधिसूचना सं. का.आ. 3541(अ) में प्रकाशित हुआ था ।
- (चार) का.आ. 3542(अ) जो 29 नवंबर, 2013 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिसके द्वारा 22 जून, 2012 की अधिसूचना सं. का.आ. 1421(अ) में कतिपय संशोधन किए गए हैं ।

(Placed in Library, See No. LT 10155/15/13)

(17) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

- (एक) गुजरात स्टेट सीड्स कारपोरेशन लिमिटेड, गांधीनगर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा ।
- (दो) गुजरात स्टेट सीड्स कारपोरेशन लिमिटेड, गांधीनगर के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(Placed in Library, See No. LT 10156/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI ADHIR CHOWDHURY): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10157/15/13)

- (2) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10158/15/13)

- (3) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10159/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2181(E) published in Gazette of India dated 17<sup>th</sup> July, 2013, authorising the District Land Acquisition Officer, Latehar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 99 in the State of Jharkhand
- (ii) S.O. 2653(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (iii) S.O. 2651(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.
- (iv) S.O. 2715(E) published in Gazette of India dated 29<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 5 (different Section) in the State of Andhra Pradesh.

- (v) S.O. 84(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, making certain amendments in the Notification No. S.O. 2943(E) dated 18<sup>th</sup> November, 2009.
- (vi) S.O. 1830(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 10160/15/13)

- (vii) S.O. 106(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (viii) S.O. 2660(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (ix) S.O. 1826(E) published in Gazette of India dated 8<sup>th</sup> August, 2011, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (x) S.O. 117(E) published in Gazette of India dated 20<sup>th</sup> January, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xi) S.O. 2631(E) published in Gazette of India dated 25<sup>th</sup> November, 2011, regarding acquisition of land for building, maintenance,



management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.

- (xii) S.O. 2589(E) published in Gazette of India dated 29<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xiii) S.O. 2773(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.
- (xiv) S.O. 2124(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.
- (xv) S.O. 1829(E) published in Gazette of India dated 14<sup>th</sup> August, 2012, authorising the Officers, mentioned, therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 202 in the State of Andhra Pradesh.
- (xvi) S.O. 1870(E) published in Gazette of India dated 17<sup>th</sup> August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xvii) S.O. 100(E) published in Gazette of India dated 8<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Yadgiri-Warangal Section) in the State of Andhra Pradesh.

(xviii) S.O. 2084(E) published in Gazette of India dated 7<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(Placed in Library, See No. LT 10161/15/13)

(xix) S.O. 1383(E) published in Gazette of India dated 18<sup>th</sup> June, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xx) S.O. 74(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

(xxi) S.O. 2124(E) published in Gazette of India dated 8<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Solapur-Sangareddy Section) in the State of Andhra Pradesh.

(xxii) S.O. 2773(E) published in Gazette of India dated 22<sup>nd</sup> November, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Hanuman Junction Bypass Section) in the State of Andhra Pradesh.

(xxiii) S.O. 2854(E) published in Gazette of India dated 7<sup>th</sup> December, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.

(xxiv) S.O. 2257(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.

(xxv) S.O. 2267(E) published in Gazette of India dated 20<sup>th</sup> September, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kasaragod Section) in the State of Kerala.

(xxvi) S.O. 72(E) published in Gazette of India dated 7<sup>th</sup> January, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.

(xxvii) S.O. 2643(E) published in Gazette of India dated 30<sup>th</sup> October, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Kannur Section) in the State of Kerala.

(Placed in Library, See No. LT 10162/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): Madam, I beg to lay on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-

- (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 10163/15/13)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10164/15/13)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10165/15/13)

(b) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2012-2013.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10166/15/13)

(c) (i) Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013.

(ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10167/15/13)

(d) (i) Review by the Government of the working of the PEC

Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10168/15/13)

- (e) (i) Review by the Government of the working of the STC Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the STC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 10169/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10170/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2012-2013.

(Placed in Library, See No. LT 10171/15/13)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10172/15/13)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 10173/15/13)

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2012-2013.

(Placed in Library, See No. LT 10174/15/13)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2012-2013.
- (Placed in Library, See No. LT 10175/15/13)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2012-2013.
- (Placed in Library, See No. LT 10176/15/13)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gems and Jewellery Cluster (M/s Sar Infracon Gujarat), Surat, for the year 2012-2013.
- (Placed in Library, See No. LT 10177/15/13)
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.



- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering and Technology Cluster (M/s Trichy Engineering and Technology Cluster), Trichy, for the year 2012-2013, alongwith Audited Accounts.

(Placed in Library, See No. LT 10178/15/13)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Leather Cluster (M/s Industrial Infrastructure Services Limited), Kanpur, for the year 2012-2013.

(Placed in Library, See No. LT 10179/15/13)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Auto Cluster (M/s Marathwada Auto Cluster), Aurangabad, for the year 2012-2013.

(Placed in Library, See No. LT 10180/15/13)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Park (M/s South Asia Rubber and Polymers Park Limited), Howrah, for the year 2012-2013.

(Placed in Library, See No. LT 10181/15/13)

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundry Cluster (M/s Kolhapur Engineering Association), Kolhapur, for the year 2012-2013.

(Placed in Library, See No. LT 10182/15/13)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandhurna Industrial Park (M/s Chhindwara Infrastructure Private Limited), Chhindwara, for the year 2012-2013.

(Placed in Library, See No. LT 10183/15/13)

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2012-2013.

(Placed in Library, See No. LT 10184/15/13)

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2012-2013.

(Placed in Library, See No. LT 10184A/15/13)

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2012-2013.

(Placed in Library, See No. LT 10185/15/13)

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2012-2013.

(Placed in Library, See No. LT 10186/15/13)

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2012-2013.

(Placed in Library, See No. LT 10187/15/13)

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2012-2013.

(Placed in Library, See No. LT 10188/15/13)

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2012-2013.

(Placed in Library, See No. LT 10189/15/13)

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2012-2013.

(Placed in Library, See No. LT 10190/15/13)

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2012-2013.

(Placed in Library, See No. LT 10191/15/13)

(25) A copy of Notification No. S.O. 2689(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> September, 2013, making certain amendments in Notification No. S.O. 1105(E) dated 11<sup>th</sup> October, 2004 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(Placed in Library, See No. LT 10192/15/13)

... (*Interruptions*)

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**12.06 hrs.**

**STANDING COMMITTEE ON INFORMATION  
TECHNOLOGY  
48<sup>th</sup> to 51<sup>st</sup> Reports**

**राव इन्द्रजीत सिंह (गुड़गांव):** महोदया, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2013-2014) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ-

- (1) संचार और सूचना प्रौद्योगिकी मंत्रालय (इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी विभाग) से संबंधित अनुदानों की मांगों (2013-14) के बारे में समिति के 44वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई संबंधी 48वां प्रतिवेदन ।
- (2) सूचना और प्रसारण मंत्रालय से संबंधित अनुदानों की मांगों (2013-14) के बारे में समिति के 46वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई संबंधी 49वां प्रतिवेदन ।
- (3) संचार और सूचना प्रौद्योगिकी मंत्रालय (डाक विभाग) से संबंधित अनुदानों की मांगों (2013-14) के बारे में समिति के 45वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई संबंधी 50वां प्रतिवेदन ।
- (4) संचार और सूचना प्रौद्योगिकी मंत्रालय (दूर संचार विभाग) से संबंधित अनुदानों की मांगों (2013-14) के बारे में समिति के 43वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट समिति की सिफारिशों/टिप्पणियों पर सरकार द्वारा की गई कार्रवाई संबंधी 51वां प्रतिवेदन ।

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... (Interruptions)

**12.06 ½ hrs****STANDING COMMITTEE ON EXTERNAL AFFAIRS  
23<sup>rd</sup> Report**

SHRI RAJENDRASINH RANA (BHAVNAGAR): Madam, I beg to present the 23<sup>rd</sup> Report (English and Hindi versions) of the Standing Committee on External Affairs on 'The Nalanda University (Amendment) Bill, 2013.'

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... (*Interruptions*)

**12.07 hrs.****STANDING COMMITTEE ON WATER RESOURCES  
(i) 19<sup>th</sup> & 20<sup>th</sup> Reports**

SHRI DIP GOGOI (KALIABOR): Madam, I beg to to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) 19<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in the 16<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Repair, Renovation and Restoration of Water Bodies'.
- (2) 20<sup>th</sup> Report on Action Taken by the Government on the Recommendations/Observations contained in the 17<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2013-14)' of the Ministry of Water Resources.

... (*Interruptions*)

**(ii) Statements**

SHRI DIP GOGOI: Madam, I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources (2013-2014):-

- (1) Statement showing Further Action Taken by the Government on the Recommendations/Observations contained in the 9<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 4<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Working of Brahmaputra Board'.
  - (2) Statement showing Further Action Taken by the Government on the Recommendations/Observations contained in the 18<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on Action Taken by the Government on the Recommendations/Observations contained in the 14<sup>th</sup> Report (15<sup>th</sup> Lok Sabha) on 'Demands for Grants (2012-13)' of the Ministry of Water Resources.
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**12.08 hrs.**

**STANDING COMMITTEE ON COAL AND STEEL  
41<sup>st</sup>, 43<sup>rd</sup>, 44<sup>th</sup>, 45<sup>th</sup>, 47<sup>th</sup> and 48<sup>th</sup> Reports**

**श्री विश्व मोहन कुमार (सुपौल):** महोदया, मैं सूचना प्रौद्योगिकी संबंधी स्थायी समिति (2013-2014) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ-

- (1) कोयला मंत्रालय से संबंधित 'कोयला खान भविष्य निधि संगठन (सीएमपीएफओ) के कार्यनिष्पादन की समीक्षा' के बारे में समिति के 30वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 41वां प्रतिवेदन ।
- (2) कोयला मंत्रालय से संबंधित ' कोल इंडिया लिमिटेड में निगमित सामाजिक दायित्व कार्यकलाप ' के बारे में समिति के 32वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 43वां प्रतिवेदन ।
- (3) कोयला मंत्रालय से संबंधित ' अनुदानों की मांगों (2013-14) ' के बारे में समिति के 33वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 44वां प्रतिवेदन ।
- (4) खान मंत्रालय से संबंधित ' अनुदानों की मांगों (2013-14) ' के बारे में समिति के 34वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 45वां प्रतिवेदन ।
- (5) इस्पात मंत्रालय से संबंधित ' इस्पात के उपयोग का संवर्धन ' के बारे में समिति के 39वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 47वां प्रतिवेदन ।
- (6) इस्पात मंत्रालय से संबंधित ' एमएसटीसी लिमिटेड का कार्यकरण ' के बारे में समिति के 40वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 48वां प्रतिवेदन ।

... (Interruptions)

**12.08 ½ hrs.**

**STANDING COMMITTEE ON COMMERCE  
113<sup>th</sup> Report**

SHRI K. P. DHANAPALAN (CHALAKUDY): Madam, I beg to lay on the Table the 113<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on Action Taken by Government on the observations/recommendations of the Committee contained in its 108<sup>th</sup> Report on Demands for Grants (2013-14) of the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

**12.09 hrs.**

**STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE  
201<sup>st</sup> to 203<sup>rd</sup> Reports**

SHRI M. KRISHNASSWAMY (ARANI): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) 201<sup>st</sup> Report\* on “Functioning of National Akademis and other Cultural Institutions- Issues and Challenges”.
- (2) 202<sup>nd</sup> Report@ on “The Merchant Shipping (Second Amendment) Bill, 2013”.
- (3) 203<sup>rd</sup> Report@ on “Privatization of Services at Airports”.

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\* The Report was presented to the Hon’ble Chairman, Rajya Sabha on 17<sup>th</sup> October, 2013 and forwarded to the Hon’ble Speaker, Lok Sabha on the same day.

@ These Reports were presented to the Hon’ble Chairman, Rajya Sabha on 20<sup>th</sup> November, 2013 and forwarded to the Hon’ble Speaker, Lok Sabha on the same day.

**12.09 ½ hrs.**

**STANDING COMMITTEE ON PERSONNEL,  
PUBLIC GRIEVANCES, LAW AND JUSTICE  
66<sup>th</sup> Report**

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, मैं सूचना का अधिकार (संशोधन) विधेयक, 2013 के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 66वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

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... (*Interruptions*)

**12.10 hrs**

**STATEMENTS BY MINISTERS**

**(i) Outcome of 9<sup>th</sup> Ministerial Conference of WTO held at Bali, Indonesia  
from 3<sup>rd</sup> to 7<sup>th</sup> December, 2013\***

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA): Madam Speaker, with your kind permission I wish to lay a copy of the statement regarding the outcome of the 9<sup>th</sup> Ministerial Conference of the WTO held at Bali, Indonesia from 3<sup>rd</sup> to 7<sup>th</sup> December, 2013.

I attended the 9th WTO Ministerial Conference at Bali from 3 to 7 December 2013. The 2001 Conference at Doha had mandated a comprehensive development agenda for multilateral trade negotiations. Ever since the WTO was established in 1995, Member States were unable to arrive at a consensus on any multilateral agreement. The Bali meet was the first occasion where members were able to reach an agreement.

In the backdrop of the global economic downturn of 2008 and the inability of the membership to reach consensus on the full Doha Development Agenda, it was decided at the 8th Ministerial Conference in 2011 to focus on areas where convergence was possible. Accordingly, after deliberations amongst members in 2012, it was agreed that members would strive for an agreement on Trade Facilitation, a few areas in agriculture, development issues and issues of relevance for Least Development Countries (LDCs). Considering the limited sectoral agenda set out for the Bali Conference, India decided to bring the issue of procurement of food grains from subsistence farmers for public stockholding for food security firmly on the negotiating table.

The existing Agreement on Agriculture does not bar public stockholding programmes for food security. However, if food for such programmes is acquired

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\* Laid on the Table and also placed in Library, See No. LT 10193/15/13.

at administered prices and not at market prices, then it is deemed as support to farmers. WTO rules negotiated in the Uruguay Round provided that all such support has to be kept within a limit of 10% of the value of production of the product in question. However, rules for calculating the support are based on a reference price of 1986-88, without taking inflation into account. India, as part of a G-33 coalition of developing countries proposed an amendment of the WTO's Agreement on Agriculture to change these rules. The proposal is not new. Similar suggestions were tabled by other groups of developing countries. It was also a stabilized part of draft agricultural negotiating text of December 2008.

The G-33 proposal met with strong resistance. India, however, stood firm and through sustained efforts, managed to bring the US, EU, Australia, Canada and others to the negotiating table. The G-33 suggested several alternatives including inflation adjustment of administered prices. However, the developed countries effectively blocked any discussion on such proposals.

The counter proposal made to the G-33 was - a two year due restraint mechanism to provide temporary protection from challenge through the WTO Dispute Settlement Process, with a number of conditions attached. This would have rendered the mechanism entirely ineffective and have implications for India's policies on procurement and public distribution including the implementation of National Food Security Act passed by Parliament.

India's consistent position in the WTO has been that matters pertaining to livelihood, food security and rural development are of vital importance. Special and differential treatment is a must for developing countries.

In accordance with the decision of the Cabinet, in my plenary statement, I made it clear that the issue of food security was non-negotiable for India as it directly relates to the livelihood concerns of millions of subsistence farmers and food security of the poor and vulnerable sections of the society. I underscored that an interim solution cannot be a temporary solution nor be terminated and must remain in place till such time that a negotiated permanent solution is in place. I

also stated that without a satisfactory decision on food security, we considered the Bali Package as lacking in horizontal balance and would, therefore not be able to lend our support to it.

Though a concerted bid was made to isolate India at Bali, our principled position resonated with the developing countries of Africa, Asia and Latin America including South Africa, Mauritius, Brazil, Egypt, Nigeria, Kenya, Zimbabwe, Namibia, Uganda, Argentina, Tanzania, Cuba, Bolivia, Ecuador, Venezuela, Nicaragua, Sierra Leone and Nepal. The African Caribbean Pacific (ACP) Group, the LDC group and the African Group of countries also lent support to India's view that a solution had to be found to the problem raised by India.

We were able to build a broader coalition of support forcing US and EU to cede ground. India declined a country specific carve out and insisted that protection must be available to all developing countries. After intense negotiations over 3 days, a few hours before the Conference was scheduled to end, a revised draft text was placed before the membership, which addressed our core concerns. It provides for an interim mechanism to be put in place and to negotiate for an agreement for a permanent solution for adoption by the 11th Ministerial Conference of the WTO. In the interim, until a permanent solution is found, Members will be protected against challenge in the WTO under the Agreement on Agriculture in respect of public stockholding programmes for food security purposes. It unambiguously stated that the interim solution shall continue until a permanent solution is found. By implication, India will have the flexibility of providing support to its farmers without the apprehension of breaching its WTO entitlements. It has also effectively led to a commitment from Members of the WTO to work on a permanent solution as part of a post-Bali work programme. Now we will be preparing for negotiations for arriving at a permanent solution. Countries which do not run such public stockholding programmes also retain the flexibility to introduce them if they so wish to.

I would also like to make it clear that nothing in the aforesaid agreement impinges on our food security program for the poor and vulnerable sections of society, which is very much part of our sovereign space. This has never been part of negotiating agenda in WTO nor can ever be allowed to be.

On Trade Facilitation, our proposals on Customs Cooperation and those relating to agricultural exporters found acceptance amongst the membership. The Trade Facilitation Agreement which was also endorsed by India is basically aimed at greater transparency and simplification of customs procedures, use of electronic payments and risk management techniques and finally faster clearances at ports, all of which would reduce transaction costs and bring about enhanced trade competitiveness. Many of these have already been implemented by India as part of our broader efforts for liberalization and simplification of procedures.

I would like to conclude by saying that the Bali Ministerial meeting was a landmark one in the history of WTO. It re-affirmed India's leadership role amongst the developing countries and also demonstrated our diplomatic ability to build consensus. We were able to arrive at a balanced outcome which secures our supreme national interest. India was key to arriving at a breakthrough and shaping the first agreement since the creation of the WTO 18 years ago. India's constructive approach in negotiations was acknowledged by all member states. We have managed to retain the centrality of the development dimension in the Doha Round.

A positive outcome at Bali has also strengthened the credibility of the WTO as an institution. We have been able to give a clear signal to the world that while India is prepared to engage, it will not accept an un-balanced agreement. It will under no circumstances compromise the fundamental issues pertaining to food security, livelihood security and the welfare of its subsistence farmers and poor.

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... (*Interruptions*)

**12.11 hrs.****(ii) Status of implementation of the recommendations contained in the 61<sup>st</sup> to 64<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2012-13)\***

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): Madam, in pursuance of the Direction 73A of the Directions by the Speaker, Lok Sabha, on behalf of Shri Ghulam Nabi Azad, I beg to lay a statement regarding the status of implementation of the recommendations contained in the following reports of the Standing Committee on Health and Family Welfare on:-

- (1) 61<sup>st</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 55th Report of the Committee on Demands for Grants (2012-13) (Demand No.47), pertaining to the Department of AYUSH, Ministry of Health and Family Welfare;
- (2) 62<sup>nd</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 57th Report of the Committee on Demands for Grants (2012-13) (Demand No.49), pertaining to the Department of AIDS Control, Ministry of Health and Family Welfare;
- (3) 63<sup>rd</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 56<sup>th</sup> Report of the Committee on Demands for Grants (2012-13) (Demand No.48), pertaining to the Department of Health Research, Ministry of Health and Family Welfare; and

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\* Laid on the Table and also placed in Library, See No. LT 10194/15/13.



- (4) 64<sup>th</sup> Report on the Action Taken by the Government on the recommendations/observations contained in the 54<sup>th</sup> Report of the Committee on Demands for Grants (2012-13) (Demand No. 46), pertaining to the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
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**12.11 ½ hrs.**

**(iii) Status of implementation of the recommendations contained in the 183<sup>rd</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.\***

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):  
Madam, on behalf of Shri G.K. Vasan, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 183<sup>rd</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2012-13), pertaining to the Ministry of Shipping.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 10198/15/13.

**12.12 hrs.****(iv) Status of implementation of the recommendations contained in the 33<sup>rd</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Coal.\***

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL): Madam, I beg to lay the statement on the status of implementation of the recommendations contained in the 33rd Report of the Standing Committee on Coal and Steel (15<sup>th</sup> Lok Sabha) in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha, and Directions of the Hon. Speaker, Lok Sabha issued *vide* Lok Sabha Parliamentary Bulletin – Part II dated September 1, 2004.

Action taken statements on the recommendations/observations contained in the Report of the Committee have been sent to the Standing Committee on Coal and Steel.

The present status of implementation of recommendations made by the Committee is indicated in the annexure to my statement which is laid on the Table of the House. I would not like to take the valuable time of the House to read out all the contents of this Annexure. I would request that this may be considered as read.

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\* Laid on the Table and also placed in Library, See No. LT 10199/15/13.

**12.12 ½ hrs.****(v) Status of implementation of the recommendations contained in the 35<sup>th</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2013-14), pertaining to the Ministry of Steel.\***

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): Madam, I beg to lay the statement on the status of implementation of the recommendations contained in the Thirty-fifth Report of the Standing Committee on Coal and Steel (15<sup>th</sup> Lok Sabha) in pursuance of the Direction 73-A of the Hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin – Part II dated 1<sup>st</sup> September, 2004.

The aforesaid Thirty-fifth Report was presented to the Lok Sabha and laid in Rajya Sabha on 2<sup>nd</sup> May, 2013. The Report relates to the examination of Demands for Grants of the Ministry of Steel for the year 2013-14.

The Committee in the said Report has made a total of Twenty One recommendations on aims, objectives and achievements of the Ministry indicating the points where action is called for on the part of the Government.

The Action Taken Statement on the recommendations/observations contained in the Report of the Committee had been sent to the Standing Committee on Coal and Steel on 8<sup>th</sup> November, 2013.

The present status of implementation of various recommendations made by the Committee is indicated in the Annexure of the Statement, which is hereby laid on the Table of the Lok Sabha. I would not like to take the valuable time of the House in reading out all the contents given in the Annexure. I would request that this may be considered as read in the House.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 10200/15/13.

**12.13 hrs.****(vi) Status of implementation of the recommendations contained in the 33<sup>rd</sup> and 34<sup>th</sup> Reports of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14).\***

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA):

Madam, I beg to lay the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 33<sup>rd</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
- (2) the status of implementation of the recommendations contained in the 34<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2013-14), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 10201-10202/15/13.

**12.13 ½ hrs.****(vii) Status of implementation of the recommendations contained in the 107<sup>th</sup> and 108<sup>th</sup> Reports of the Standing Committee on Commerce on Demands for Grants (2013-14).\***

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M. S. NATCHIAPPAN): Madam, I beg to lay the following statements regarding:

- (1) the status of implementation of the recommendations contained in the 107<sup>th</sup> Report of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Commerce, Ministry of Commerce and Industry; and
- (2) the status of implementation of the recommendations contained in the 108<sup>th</sup> Report of the Standing Committee on Commerce on Demands for Grants (2013-14), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

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... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 10203-10204/15/13.

**12.14 hrs****PAPERS LAID ON THE TABLE – Contd.**

MADAM SPEAKER: Item no. 10 – Shri Paban Singh Ghatowar

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):

Madam, on behalf of Shrimati Jayanthi Natarajan, I beg to lay on the Table:-

(1) A copy of the Compendium of Notifications (Hindi and English versions) of the National Tiger Conservation Authority.

(Placed in Library, See No. LT 10101/15/13)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2009-2010.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 10102/15/13)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2010-2011.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 10103/15/13)

- (6) A copy of Notification No. S.O. 3299(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> November, 2013, regarding the appointment of non-official members to the National Biodiversity Authority issued under sub-section (3) of Section 62 of the Biological Diversity Act, 2002.

(Placed in Library, See No. LT 10104/15/13)

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... (*Interruptions*)

**12.14 ½ hrs.**

**MOTION RE: 53<sup>rd</sup> REPORT OF BUSINESS  
ADVISORY COMMITTEE**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Madam, I beg to move the following:-

“That this House do agree with the 53<sup>rd</sup> Report of the Business Advisory Committee presented to the House on 13<sup>th</sup> December, 2013.”

MADAM SPEAKER: The question is:

“That this House do agree with the 53<sup>rd</sup> Report of the Business Advisory Committee presented to the House on 13<sup>th</sup> December, 2013.”

*The motion was adopted.*

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... (*Interruptions*)



**12.15 hrs**

**CONSTITUTION (SCHEDULED TRIBES) ORDER  
(SECOND AMENDMENT) BILL, 2013\***

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Tamil Nadu and Chhattisgarh.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Tamil Nadu and Chhattisgarh.”

*The motion was adopted.*

SHRI V. KISHORE CHANDRA DEO: I introduce the Bill.

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*... (Interruptions)*

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\* Published in the Gazette of India, Extraordinary, Part-II, Section –2, dated 17.12.2013.

**12.15¼ hrs.**

**MATTERS UNDER RULE 377 \***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

**(i) Need to include Rajasthani language in the Eighth Schedule to the Constitution**

श्री गोपाल सिंह शेखावत (राजसमंद) : राजस्थान के 6 करोड़ लोगों की एक मात्र भाषा राजस्थानी है जिसको संविधान की आठवीं सूची में स्थान प्राप्त नहीं है ।

राजस्थानी भाषा के मान्यता हेतु राजस्थान विधानसभा भी संकल्प प्रस्ताव कर चुकी है । अतः मेरा सरकार से अनुरोध है कि राजस्थानी भाषा को संविधान की आठवीं अनुसूची में स्थान प्रदान कर भाषागत मान्यता प्रदान करने की कृपा करें ।

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\* Treated as laid on the Table.

**(ii) Need to withdraw the increased rentals on salt lands and make the Central Advisory Board for salt functional in the interest of small salt manufacturers**

SHRI S.S. RAMASUBBU (TIRUNELVELI): India occupies third position in the production of salt after China and USA. Presently we are producing 220 lakh tonnes of salt which stood at 19 lakh tonnes at the time of Independence. Countrywide about 6.09 lakh acres of land are under salt production and 11,800 manufacturers are in this field. Among them, small manufacturers who are having less than 10 acres are 87.6%. In our country, we are consuming 59 lakh tonnes of salt directly, 107 lakh tonnes are used for industrial purposes and 35 lakh tonnes are exported.

Besides Gujarat, Tamilnadu and Andhra Pradesh are producing huge quantities of salt. Though the Union Government does not impose any tax on salt production, the producers are shocked by the issue of recent circular by the Union Government. It states that i) ground rent increased to Rs. 120 per acre per annum from Rs. 5. ii) Assignment Fee or Lease Rent which was at Rs.10 per tonne is increased to Rs. 100. Further, the Government also sought to collect the increased ground rent in lumpsum with retrospective effect from January 2013. Another move of the Government is to tender out salt pan lands after the expiry of lease period. The manufacturers have been taking lease lands belonging to the Centre. This will greatly affect the small land holders as they have created infrastructure including wells, scrapping pans, brine reservoirs and evaporation pits, roads, buildings and provision of electricity on the lands and they will end up losing their investments. Assignment Fee is to be revised every three years. However, there is no guarantee for salt production because it depends on the weather. Before implementing this proposal, manufacturers were not consulted. Moreover, the Central Advisory Board for Salt has not been functioning for over 15 years and the manufacturers have no forum to represent their genuine grievances. In our country, salt production stood at 100 tonnes only whereas experts suggest that it

can be raised to 300 tonnes. Government should focus its attention to increase the acreage of salt production thereby raise the revenue *instead* of levying steep hike in Ground Rent, Assignment Fee, etc.

I shall, therefore, humbly urge upon the Union Government to take necessary steps for immediate roll back of increased rentals on salt lands and to make functional the Central Advisory Board for Salt in order to render justice to the small salt manufactures so as to make availability of salt to the consumers at affordable price.

**(iii) Need to provide canal-based augmented drinking as well as irrigation water supply under NABARD scheme for villages of Badhra region in Bhiwani-Mahendragarh Parliamentary constituency, Haryana**

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): I would like to draw the attention of the House to the need of providing canal-based water supply under NABARD Scheme to Badhra Region, District Bhiwani in my Parliamentary Constituency Bhiwani-Mahendergarh (Haryana).

Badhra region of Bhiwani district is a chronically drought affected area and there is an acute shortage of drinking water. Further, the tubewell scheme is not successful due to too much depletion in groundwater level and the quantity and quality of underground water in the area poses a problem. I would like to bring to your kind notice that since Jan 2013, the State Government of Haryana has declared about 75 villages of Badhra region as "Dark Zone" to control depletion in groundwater level in this over-exploited area of South Haryana. The Government has imposed total ban on drilling of new borewells, distribution of transformers to the existing tubewells and power connection to the new tubewells. As a result, the people in the area are facing a grave problem due to acute scarcity of sustainable drinking and irrigation water. Hence, a major project for providing "*canal based*" augmented drinking water supply under NABARD scheme to about 75 villages of Badhra Assembly Constituency is the need of the hour.

I earnestly urge the Hon'ble Minister for Rural Development to look into the matter personally and issue necessary instructions to the authorities concerned to take steps to establish a major project for providing "*canal based*" augmented drinking as well as irrigation water supply under NABARD scheme for about 75 villages of Badhra Region, promptly. As a result, the people of this backward region of South Haryana will be benefitted with safe potable/irrigation water.

**(iv) Need to take appropriate punitive action against administrative officers for negligence in making proper arrangement for handling public congregation leading to death and injury to people due to stampede**

**श्री सज्जन वर्मा (देवास):** मध्य प्रदेश सहित देश के विभिन्न राज्यों में यह देखने में आ रहा है कि राज्यों के अंदर घटित होने वाली अत्यंत गंभीर घटनाओं में, जिनमें बेगुनाह लोगों की जान जिलों में पदस्थ वरिष्ठ अधिकारियों जैसे आई.ए.एस. और आई.पी.एस. की अनदेखी और कमजोर कार्य क्षमता की वजह से चली जाती है। ये घटनायें विशेष दिनों में मंदिरों और धार्मिक आयोजनों में जहां हजारों, लाखों लोग एकत्रित होते हैं, जिनकी सही व्यवस्था वहां के कलेक्टर और पुलिस सुपरिन्टेन्डेंट नहीं कर पाते हैं और इन जगहों पर दुर्भाग्यवश घटित होने वाली घटनाओं में सैकड़ों लोगों की जान चली जाती है तब राज्य सरकारें दोषी अधिकारियों (आई.ए.एस. व आई.पी.एस.) को निलंबित कर देती है, परंतु 45 दिन के अंदर इनके खिलाफ आरोप पत्र जारी नहीं करती है, इससे इन दोषी अधिकारियों को नियमों का लाभ मिल जाता है और इनका निलंबन स्वतः समाप्त हो जाता है।

हाल ही में इस तरह की एक घटना मध्य प्रदेश के दतिया जिले में रतनगढ़ मंदिर में हुई, जहां सैकड़ों बेगुनाह लोगों की जान चली गई। राज्य सरकार द्वारा जिले के कलेक्टर और एस.पी. को निलंबित तो कर दिया लेकिन 45 दिन के अंदर इनके खिलाफ आरोप पत्र जारी नहीं किया। इसकी वजह से आई.ए.एस. अधिकारी का निलंबन स्वतः समाप्त हो गया। इस तरह का पैटर्न विभिन्न राज्य सरकारों द्वारा अपनाया जा रहा है। अतः मेरा केन्द्र सरकार से अनुरोध है कि इस तरह की गलत परंपराओं को रोकने के लिए कठोर नियम बनाये जायें।

**(v) Need to release input subsidy to farmers affected by natural calamities in Karimnagar district, Andhra Pradesh**

SHRI PONNAM PRABHAKAR (KARIMNAGAR): I would like to draw the attention of the House on the dire need to release input subsidy to farmers affected by different natural calamities in Karimnagar District, Andhra Pradesh, from the year 2011 to 2013.

In this regard, I would like to state that in March, 2011 due to hailstorms, 4 mandals, 20 villages and 352 farmers were affected and 165.10 hectares of crop were damaged in Karimnagar District and the input subsidy required is Rs. 619125.00. In April, 2011, due to hailstorms, 16 mandals, 100 villages and 19659 farmers were affected and 8390.78 hectares of crop were damaged and the input subsidy required is to the extent of Rs.39070673. In April & May, 2012, due to hailstorms, 19 mandals, 159 villages and 17547 farmers were affected and 7956.83 hectares of crop damaged and for this input subsidy of Rs. 46456840.00 is required. In February, 2013, due to hailstorms, 25 mandals, 325 villages and 22782 farmers were affected and 8241.94 hectares of crop were damaged and for this input subsidy required is Rs.65312553.32. In the month of April, 2013, due to hailstorms, 15 Mandals, 158 villages and 17054 farmers were affected and 4523.90 hectares of crop got damaged and for this input subsidy required is Rs.25894944.30. Again in April. 2013 due to hailstorms 8 mandals, 38 villages and 4920 farmers were affected and 2085.89 hectares of crop were damaged and for this input subsidy required is Rs.20846730.90. In May, 2013, due to hailstorms, 3 mandals, 8 villages and 350 farmers were affected and 157.58 hectares of crop area got damaged and for this input subsidy required is Rs.1575800.00.

Hence, I request the Hon'ble Minister for Agriculture to kindly release the total input subsidy to the tune of Rs199776666.52 immediately to help the 90 mandals, 808 villages and 82664 farmers affected in the Karimnagar District in Andhra Pradesh.

**(vi) Need to deploy adequate security personnel and beef up security at railway stations at Pune, Shivajinagar, Hadapsar, Kirkee, Dehuroad and Lonawala in Maharashtra**

SHRI SURESH KALMADI (PUNE): Railway stations at Pune, Shivajinagar, Hadapsar, Kirkee, Dehuroad and Lonawala are lacking adequate security arrangements.

The sanctioned strength of GRP personnel at Pune railway Station is 170 but currently there are only 125 GRP constables. Given the large jurisdiction of Pune station, it actually needs at least 200 policemen as there is a need to deploy policemen at each of the dozen entry points, platforms and on trains. Besides that a number of policemen have to be deployed for frequent VIP visits which further shrink the availability of police for general passengers.

Similarly, the actual strength of RPF personnel is only 414 at above said stations against the sanctioned strength of 514 and a plan to deploy 200 more has remained on paper only.

As of now there are only 12 woman GRP constables at Pune Station whereas there should be at least 50 as they are required to be deployed at women's coaches in local, express, passenger trains and on platforms as well.

Considering the growing need of security personnel, I urge upon the Minister of Railways to deploy adequate strength of security personnel and beef up security at above said railway stations.



**(vii) Need to expedite the process to accord approval to the proposal of Government of Madhya Pradesh for declaring Bargi right Bank Canal project as a national project and sanction the required funds for the project**

**श्री गणेश सिंह (सतना):** मध्य प्रदेश के जबलपुर जिले में बरगी बांध बना हुआ है। उसकी दायीं तट नहर से जबलपुर, कटनी, सतना तथा रीवा जिले की 2,45,010 हैक्टेयर की सिंचाई प्रस्तावित है। इससे इन जिलों की 81,53,684 जनसंख्या लाभान्वित होगी। उक्त परियोजना को राष्ट्रीय परियोजना में शामिल करने हेतु राज्य सरकार ने मार्च 2010 में सभी मानदंडों को पूरा करके केन्द्र सरकार के पास 3797 करोड़ की वित्तीय सहायता हेतु भेजा है। मैं लगातार लोक सभा में इस लोकहित के मामले को उठाते हुए उक्त परियोजना को राष्ट्रीय परियोजना में शामिल करने की मांग करता रहा हूँ।

माननीय जल संसाधन मंत्री ने 12 जून 2013 को इस संदर्भ में मेरे पत्र के जवाब में मुझे सूचित किया है कि उच्चाधिकार प्राप्त संचालन समिति की 17.02.2010 को आयोजित द्वितीय बैठक में बारगी बांध परियोजना को राष्ट्रीय परियोजनाओं की स्कीम में शामिल करने के प्रस्ताव की सिफारिश की गई थी। योजना आयोग तथा अन्य मंत्रालयों की टिप्पणियों के अनुपालन को शामिल करने के पश्चात संशोधित ईएफसी टिप्पणी इस मंत्रालय में प्राप्त हुई थी। इस दौरान वित्त मंत्रालय ने सितंबर, 2012 में कुछ टिप्पणी की थी, जो 12वीं योजना में एआईबीपी और राष्ट्रीय परियोजनाओं की स्कीम जारी रखने से मूलतः संबंधित थी। राज्य सरकार ने अपने दिनांक 18.09.2012 के पत्र के माध्यम से योजना आयोग से संशोधित कार्यक्रम सहित बरगी बांध परियोजना के पूर्ण होने की तारीख को मार्च, 2013 से बढ़ाकर मार्च 2017 करने का भी अनुरोध किया था। योजना आयोग ने अपने दिनांक 26.09.2012 के पत्र संख्या (220)/2004-डब्ल्यूआर के माध्यम से उपर्युक्त विस्तार को सहमति दे दी थी। ईएफसी ज्ञापन को संशोधित कर दिया गया है और यह इस मंत्रालय में विचाराधीन है।

मैं जल संसाधन मंत्री जी से पूछना चाहता हूँ कि जब यह मामला आपके मंत्रालय में विचाराधीन है तब उक्त विषय पर उचित कार्यवाही होने में इतना विलंब क्यों हो रहा है। आपसे पुनः अनुरोध है कि इस परियोजना को प्राथमिकता देते हुए अविलंब स्वीकृति देने की कृपा करें।

**(viii) Need to construct a new bridge adjacent to ‘Sardar Bridge’ near Jhadeshar on N.H. 8 in Bharuch Parliamentary Constituency in Gujarat**

**श्री मनसुखभाई डी. वसावा (भरुच):** मेरे संसदीय क्षेत्र भरुच से गुजरने वाले राष्ट्रीय राजमार्ग 8 पर स्थित झाडेसर के पास सरदार पुल पर जो पुल बना है उसको चौड़ा करने और नया पुल के लिए एक साल पहले केन्द्र सरकार के माननीय सड़क परिवहन एवं राजमार्ग मंत्री द्वारा शिलान्यास किया गया परंतु खेद के साथ सदन को सूचित करना पड़ रहा है कि उपरोक्त पुल को चौड़ा करने का कार्य आज तक पूरा नहीं हुआ है जिसके कारण आये दिन इस व्यस्त राजमार्ग पर सरदारपुल के पास भीषण रूप से जाम रहता है और लोगों को बहुत असुविधा हो रही है। जबकि नियम के अनुसार शिलान्यास के बाद तुरंत इस पुल का चौड़ीकरण और नया पुल का कार्य शुरू हो जाना चाहिए। इस पुल के चौड़ीकरण से जाम की समस्या का समाधान नहीं होगा। चौड़ीकरण के स्थान पर एक नया पुल सरदारपुल के साथ बनाये जाने से जाम की समस्या का समाधान हो सकता है।

सरकार से अनुरोध है कि उपरोक्त पुल पर होने वाले जाम को दूर करने के लिए झाडेसर के पास सरदारपुल के साथ एक नया पुल और बनाया जाये।

**(ix) Need to provide adequate medical assistance to all the people seeking help for medical treatment from Prime Minister's National Relief Fund**

श्री ए.टी. नाना पाटील (जलगांव): मैं सरकार का ध्यान गंभीर एवं चिंताजनक विषय की ओर आकर्षित करना चाहता हूँ। हमारे देश में प्रधान मंत्री राहत कोष जो देश में गरीब परिवारों के रोगियों के इलाज के लिए एक वरदान है एवं जो माननीय संसद सदस्यों की सिफारिशों पर उन्हें आर्थिक सहायता प्रदान करता है। लेकिन कई बार हम लोगों को इस विषय पर बहुत कठिनाइयों का सामना करना पड़ रहा है क्योंकि जैसे हमारे चुनाव क्षेत्र से गंभीर रोगों से पीड़ित जैसे दिल की सर्जरी, गुर्दा प्रत्यारोपण, कैंसर जैसे गंभीर और महंगे इलाज के लिए लोग आर्थिक सहायता का निवेदन करते हैं और इस पर हम लोग माननीय प्रधान मंत्री जी को उन्हें आर्थिक सहायता देने के लिए निवेदन करते रहते हैं और इससे कुछ लोगों को कुछ प्रमाण में आर्थिक सहायता मिलती भी है लेकिन कई लोगों के निवेदनों को इसका लाभ नहीं मिल पा रहा है। एक चुनाव क्षेत्र में कम से कम 15 से 20 लाख मतदाता रहते हैं और हमें हर रोज गंभीर रूप से पीड़ित लोगों के निवेदन मिलते हैं। हम लोग उन निवेदनों को उसी समय माननीय प्रधान मंत्री जी को सिफारिश करते हैं लेकिन प्रत्येक संसद सदस्य को एक महीने में दो या तीन सिफारिशों को मंजूर किया जाता है। वह भी लॉटरी सिस्टम से यह एक महीने में केवल दो या तीन सिफारिशों को ही मंजूर करने से बाकी के सभी पीड़ित परिवारों के भावनाओं के साथ बहुत बड़ा खिलवाड़ हो रहा है। हमारे पास वही लोग आते हैं कि जिन्हें आर्थिक सहायता के लिए उसके सिवाय कोई और रास्ता नहीं रहता है और इसमें भी हम लोगों ने उनके साथ भेदभाव कर दिया तो यह लोग कहां जाएंगे और एक विषय यह भी है कि आजकल के दिनों में इलाज का खर्च कितने प्रमाण में बढ़ा हुआ है। एक-एक ऑपरेशन या सर्जरी के लिए 5 से 7 लाख तक खर्च आ रहा है। लेकिन इन लोगों को आर्थिक सहायता के नाम पर 25 से 50 या 70 हजार रुपये तक ही आर्थिक सहायता मंजूर होती है। इससे उन्हें अपना इलाज कराने में बहुत दिक्कतें होती हैं और उनके इलाज के लिए आर्थिक सहायता पूरी नहीं मिलने के कारण उनका इलाज अधूरा रह जाता है और इससे कई मरीजों की मृत्यु तक हो रही है।

अतः मैं सरकार से और माननीय प्रधान मंत्री जी से आग्रह करना चाहता हूँ कि इस विषय की गंभीरता को देखते हुए जितने भी निवेदन माननीय संसद सदस्यों द्वारा प्राप्त किए जाते हैं और जिस गंभीर बीमारी के इलाज के लिए हॉस्पिटल से उसके खर्च का विवरण आता है तो उसे उनके इलाज का पूरा खर्च प्रधान मंत्री राहत कोष से तत्काल देने का प्रावधान किया जाए या जिस हॉस्पिटल में उसका इलाज चल रहा है उसे हॉस्पिटल को निर्देश दिया जाए कि इस रोगी का इलाज पूरी तरह मुफ्त किया जाए।

**(x) Need to take steps to protect the interests of Areca nut farmers in the country**

SHRI NALIN KUMAR KATEEL (DAKSHINA KANNADA): Areca nut is used in religious, social and cultural ceremonies in the country. There are thousands of families engaged in cultivation, trade and marketing of Areca nut in 12 States.

Many researches have stated that Areca nut is a useful product. The High Court of Karnataka has upheld the same in its Judgment in the year 2007.

However, Areca nut growers are very much concerned over the recent developments for prohibiting the use of tobacco and betel nut (Areca nut) as ingredients in any food products.

Therefore, I would like to impress upon the Union Government that keeping the traditional background of the Areca nut and also the livelihood of thousands of families in mind, Areca nut must be classified as a useful product and any move which would affect the interest of Areca nut growers may be stopped with immediate effect.

**(xi) Need to transfer land and ownership rights to landless people particularly 'Dikkus' in Jharkhand**

SHRI NISHIKANT DUBEY (GODDA): I refer to an extract of the Report of the Office of The Santhal Parganas Inquiry Committee, Patna, submitted by its Chairman Mr. R.E.Russel to the then Governor of Bihar Sir Thomas Alexander Stewart on the 10<sup>th</sup> of September, 1938 (Page 47, Chapter XII, para 124). This extract clearly shows how the committee in its report considered the question of whether any relaxation can and should be made with respect to relaxations in the matter of transfer of Land. "Relaxations in the matter of transfer have always been followed by a rapid growth of alienation and of exploitation and the fact that it has from time to time been necessary tighten up, rather than relax the law", the report states. The report further state - Of course the present total prohibition on transfer cannot be maintained forever, but the time has not yet come when that valuable means of preserving the cultivator on his land can be dispensed with and further states that- "we think that some relaxation may now be made in the case of Dikkus, but none in the case of aboriginals."

Thus this matter may be considered afresh and look at the implementation in the comprehensive and holistic manner, rather than piecemeal basis, particularly for the Dikkus. The latter people are suffering immensely as the restrictions means that there is no bank finance available, government does not provide any irrigation facilities, while other basic facilities can also not be availed, as they cannot utilize the value of this land in any manner for life or even in death. This is the reason for the massive, above 80 per cent poverty estimates in the state of Jharkhand.

**(xii) Need to fill-up backlog vacancies in Banaras Hindu University  
and also ensure adherence to rules in filling up vacancies  
meant for reserved categories**

**श्री बाल कुमार पटेल (मिर्जापुर):** भारत सरकार के विभिन्न मंत्रालयों द्वारा बनारस हिन्दू विश्वविद्यालय (बी.एच.यू.) वाराणसी, उत्तर प्रदेश को बार-बार विश्वविद्यालय में रिक्त पदों के बैकलॉग को पूरा करने के निर्देश जारी करने के बावजूद कोई भी विशेष भर्ती अभियान नहीं चलाया गया। अन्य पिछड़े वर्ग के कुल 374 पदों में से 234 पद सामान्य वर्ग से भरे हुए हैं। बी.एच.यू. के अनुसार जब कभी भी ये पद खाली होंगे तभी अन्य पिछड़े वर्ग से भरे जाएंगे। गैर-शिक्षण पदों पर संविदा के तहत अस्थायी एवं स्थायी नियुक्तियाँ भी नियम विरुद्ध जारी है एवं भारत सरकार के आरक्षण नियमों की घोर अनदेखी है।

विजिटर की अनुमति लिए बिना ही बी.एच.यू. ने शैक्षणिक पदों के रोस्टर बदल कर बैकलॉग खत्म कर दिया है एवं विश्वविद्यालय अनुदान आयोग के नियत प्रावधानों की अनदेखी करते हुए स्वनिर्मित नियमों के आधार पर नियुक्ति प्रक्रिया जारी कर दिया है। कुछ पद भर लिए गए हैं जिसको तत्काल रद्द करते हुए नियमानुसार नए सिरे से शुरू कराई जाए।

बी.एच.यू. में हो रहे आरक्षण नियमों की अनदेखी के संदर्भ में महामहिम राष्ट्रपति महोदय को राष्ट्रीय अनुसूचित जाति आयोग द्वारा एक विशेष रिपोर्ट भी सौंपी गई है जिसकी सिफारिशें अविलंब लागू की जाए।

बी.एच.यू. के मुख्य परिसर वाराणसी एवं दक्षिणी परिसर बरकछा मीरजापुर में गैर-मान्यता प्राप्त कोर्स संचालित किए जा रहे हैं एवं मान्यता से अधिक सीटों पर प्रवेश लिया जा रहा है तथा अयोग्य अध्यापकों द्वारा शिक्षण कार्य कराया जा रहा है जिस पर छात्रहित में तत्काल रोक लगाई जाए।

**(xiii) Need to take urgent action to contain Japanese Encephalitis causing death of children in districts of Eastern Uttar Pradesh**

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): उत्तर प्रदेश के पूर्वांचल के सभी जनपदों में दिमागी बुखार (जापानी इन्सेफलाइटिस) के कारण बहुत सारे बच्चों की जानें चली गई हैं तथा अभी भी बहुत सारे बच्चे दिमागी बुखार के कारण गोरखपुर के मेडिकल कॉलेज अस्पताल में भर्ती हैं। परंतु बड़े ही दुख के साथ कहना पड़ रहा है कि राज्य सरकार तथा केन्द्र सरकार द्वारा स्थिति की गंभीरता के मद्देनजर पर्याप्त प्रयास नहीं किए गए हैं।

मेरा केन्द्रीय सरकार से आग्रह है कि अविलंब इस दिमागी बुखार के संदर्भ में उचित कदम उठाने का कष्ट करें अन्यथा काफी नुकसान हो सकता है।

**(xiv) Need to resume construction of N.H.-28 from Piprakothi in Bihar to Kasya in Uttar Pradesh**

श्री पूर्णमासी राम (गोपालगंज): बिहार के पिपराकोठी से बथनाकुटी होते हुए उत्तर प्रदेश के कसया तक एन.एच. 28 का निर्माण कई वर्षों से किया जा रहा है। इस पथ के पैकेज-9 के सम्वेदक द्वारा लापरवाही के साथ सड़क निर्माण का कार्य किया जा रहा था, जिसकी जाँच-पड़ताल होने के कारण सम्वेदक उक्त निर्माण कार्य को बाधित कर भाग गया, जिसकी वजह से सड़क का निर्माण लगभग तीन वर्षों से रूका पड़ा है। इस सड़क का निर्माण कार्य रूकने के कारण पूरी सड़क गड्ढों में परिवर्तित हो गई है, जिस पर आए दिन दुर्घटनाएं होती रहती हैं। इन दुर्घटनाओं में अब तक पांच सौ से ज्यादा लोगों की जान जा चुकी है।

मैं माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से मांग करना चाहूंगा कि पूरे बिहार के विकास एवं आमजनों की सुरक्षा के हित में इस सड़क का निर्माण शीघ्र करवाया जाए। साथ ही सड़क का निर्माण कार्य बाधित करने के जिम्मेवार सम्वेदक के खिलाफ ठोस कार्रवाई कराई जाए।

**(xv)Need to relax rules for issuance of passports to persons not having marriage certificates in the country particularly in Tamil Nadu**

SHRI ABDUL RAHMAN (VELLORE): Hardship is being faced by the people of Tamil Nadu who apply for new passports if their marriages are not registered by the Registrar. Tamil Nadu is one of the States which enacted compulsory marriage registration act in 2009. However, there is no punitive action for this in the State. There is lack of awareness about it among people. However, if people apply for such registered marriage certificates along with marriage proof for the purpose of applying for passports, it is told that there is no provision in the act to apply after 90 days from the date of marriage. If such people apply for new passports or their renewal, all their applications are rejected by the authorities citing the reason that no marriage certificate is issued by the Registrar even though the marriage certificates traditionally been issued by the Local Administration of Masjids, Churches and Temples are attached.

Alternatively, as there is a common official procedure of producing marital proof all over the country in the form of a notarized joint photo affidavit, Passport Issuing Authority should accept such legal instruments irrespective of the States in the country. If this mode of submission is also rejected, there is no possibility at all for those who have not registered their marriages within the stipulated period of 90 days. While there is no punishment from the State administration for not registering the marriages, punishment is meted out by the passport administration in the form of rejection of their applications.

Therefore, immediate and appropriate action should necessarily be taken by the Ministry of External Affairs to ensure that the genuine passport applicants do not face such difficulties further.



**(xvi) Need to accord separate status to All India Railway Engineers Federation to represent their grievances**

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): All India Railway Engineers Federation (AIREF) representing around one lakh Junior Engineers and Senior Section Engineers of Indian Railways has been working for safe movement of millions of passengers daily. The AIREF, keeping in view the nature of duties, responsibilities, pay scales, service status, promotion prospectus, etc. of its engineers, has been demanding since long for recognition in order to represent their problems appropriately. In this regard, the Railway Safety Review Committees (Khanna, Wanchoo committees, etc.) have recommended separate platform. As the Engineers are coming under the supervisory category, they should not be clubbed with the labour unions of Railways, similar to Defence Ministry, CPWD, etc. Hence, I would like to urge upon the Government to look in to the matter and accord the status of separate Federation for Railways Engineers like RPF, Group-C & Group-D Associations of Railway Board.

**(xvii) Need to conduct audit of all the eligible education loan under Central Scheme to provide Interest Subsidy for the period of moratorium on Educational Loans taken by students from economically weaker sections**

SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): I would like to bring to the kind attention of the Government that all the banks do not pass on the full interest subsidy to the eligible students who have availed loans under Education Loan from the banks.

As per the "Central Scheme to provide Interest Subsidy (CSIS)" launched by Ministry of HRD, full interest subsidy is provided for the moratorium period (i.e. Course Period plus one year or six months after getting job, whichever is earlier) on educational loans availed by students from Economically Weaker Section (EWS) under IBA educational loan scheme, to pursue Technical/ Professional courses in India. The scheme is effective from the academic year 2009-10.

Many students are complaining that the banks do not provide them full subsidy. Though the students are not required to pay even a single rupee by way of interest for the moratorium period, the banks force the poor students to pay interest. Banks do not claim the full subsidy from the Government and because of the lapses of bank officials, the poor students are forced to borrow money from outside at huge interest and pay the interest. In many of the cases, banks have failed to submit claim to the nodal bank within the time and consequently, the poor students are forced to pay interest.

Further, many of the branch managers misguide the students about the interest subsidy (CSIS) scheme. Banks do not give serious importance to create awareness about interest subsidy scheme among the students and their own officials.

Because of the poor implementation of the scheme by the banks, the scheme itself gets defeated. I, therefore, urge upon the Government to immediately arrange CAG/RBI audit of all the eligible education loan accounts to find out whether the banks have claimed the interest subsidy properly and pass on the benefits to poor students. I also urge upon the Government to take stern action against those officials of the Bank who are not properly implementing the CSIS Scheme and it is my humble submission to the Government, instead of paying interest subsidy, students should be given interest free Education Loan.

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**12.16 hrs**

**ANNOUNCEMENT BY THE SPEAKER  
Notice of Motion of No-Confidence**

MADAM SPEAKER: Hon. Members, I have received a notice of Motion of No-Confidence in the Council of Ministers from Shri Modugula Venu Gopala Reddy which I am duty bound to bring before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. Therefore, I request all of you to go back to your seats so that I can count 50 Members.

... (*Interruptions*)

MADAM SPEAKER: It is a Motion of No-Confidence, so I have to count 50 Members. You have to be on your respective places.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats..

... (*Interruptions*)

MADAM SPEAKER: Please go back.

... (*Interruptions*)

MADAM SPEAKER: Please go back. I have to count 50 Members.

... (*Interruptions*)

MADAM SPEAKER: Please go back.

... (*Interruptions*)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the notice before the House.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again tomorrow, the 18<sup>th</sup> December, 2013 at 11 a.m.

**12.17 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, December 18, 2013/Agrahayana 27, 1935 (Saka).*

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